

**Declaration and Undertaking by
Promoter/Director/Partner
(with enclosures as appropriate on _____)**

I.	Personal details of promoter/director/partner	
	a. Full name	
	b. Date of Birth	
	c. Educational Qualifications	
	d. Relevant Background and Experience	
	e. Permanent Address	
	f. Present Address	
	g. E-mail Address/Telephone Number	
	h. Permanent Account Number under the Income Tax Act, 1961	
	i. Director Identification Number	
II	Relevant Relationships of promoter/director/partner	
	a. List of relatives, if any, who are connected with the entity (refer to Section 6 and Schedule 1A of the Companies Act, 1956).	
	b. List of entities, if any, in which he/she is considered as being interested (refer to Section 299(3)(a) and Section 300 of the Companies Act, 1956).	
	c. Fund and non-fund facilities, if any, presently availed of by him/her and/or by entities listed in II(b) above from the bank.	
	d. Cases, if any, where the director or entities listed in II(b) above are in default or have been in default in the past in respect of credit facilities obtained from the bank or any other bank.	
III	Records of professional achievements	
	a. Professional achievements relevant.	
IV.	Proceedings, if any, against the promoter/director/partner	

a.	If the director is a member of a professional association/body, details of disciplinary action, if any, pending or commenced or resulting in conviction in the past against him/her or whether he/she has been banned from entry of at any profession/occupation at any time.	
b.	Details of prosecution, if any, pending or commenced or resulting in conviction in the past against the director and/or against any of the entities listed in II(b) above for violation of economic laws and regulations.	
c.	Details of criminal prosecution, if any, pending or commenced or resulting in conviction in the past against the director.	
d.	Whether the director attracts any of the disqualifications envisaged under Section 274 of the Company's Act 1956?	
e.	Has the director or any of the entities at II(b) above been subject to any investigation at the instance of a government department or agency?	
f.	Has the director at any time been found guilty of violation of rules/regulations/legislative requirements by customs/excise/income tax/foreign exchange/other revenue authorities? If so, give particulars.	
g.	Whether the director at any time has come to the adverse notice of a regulator such as RBI, SEBI, IRDA, MCA.	
<u>Undertaking</u>		
I confirm that the above information is to the best of my knowledge and belief and is true and complete. I undertake to keep the entity fully informed, as soon as possible, of all events which take place subsequent to my appointment, which are relevant to the information provided above.		
	Place :	Signature of promoter/director/partner
	Date :	